

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 68 OF 2022

IN THE MATTER OF:

RAMAN SHARMA

.....Applicant

Versus

STATE OF HARYANA AND OTHERS

.....Respondents

**Written statement of T.L. Satyaprakash,
Director General, Department of Town &
Country Planning, Haryana on behalf of
respondent no. 4.**

1. That this reply is being filed in compliance to the orders of this Hon'ble Court dated 11.01.2023 and subsequent orders dated 15.03.2023. It is further submitted that a reply has already been filed on behalf of answering respondent on 09.01.2023 and was duly taken on record by this Hon'ble Court, therefore, the submissions made in the said reply may kindly be considered as part and parcel of this reply.
2. That this Hon'ble Court vide order dated 11.01.2023 had directed to furnish a detailed reply on behalf of respondent no. 2 i.e., the Department of Town and Country Planning, Haryana alongwith requisite details regarding measurement of the areas of green belt occupied. The relevant paras of the aforesaid orders are reproduced as under: -

egm

“4. Reply on behalf of respondents no. 2 and 3 have been filed vide emails dated 09.01.2023. Reply on behalf of respondents no. 1, 4, 5 and 6 have been filed vide emails dated 10.01.2023.

5. In view of the averments made in the application and observations made in the report of the Joint Committee, we consider it appropriate to have response of M/s Malibu Estate Pvt. Ltd, who stands impleaded as respondent No. 8. The Registry is directed to amend memo of parties to the application. Notices be issued to respondent no. 8 and be served on respondent no. 8 through the District Magistrate, Gurugram. For this purpose notice issued to the respondent no. 8 be sent to the District Magistrate, Gurugram by E-mail for getting service of the same effected on it and sending his report in this regard.

6. Learned counsel for respondents no. 2, 4 and 7 also seek time to file detail reply/response on their behalf. The request is allowed. Reply/response on behalf of respondents no. 2, 4, 7 and 8 be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF. Requisite details regarding measurements of area of green belt occupied, regarding removal of construction waste with dates of dumping and removal, quantity dumped and area occupied by dumping and constructions, if any being raised, be mentioned in the replies.”

egor/-

3. That the main plea of the Appellant in the present application is w.r.t violation of the Environmental laws and inaction on the part of respondent Departments for placement of 10 DG sets in the green belt without any approval in the integrated plotted colony namely Malibu Town, Gurugram. It has been further alleged that the chimneys of all DG sets do not extend above the roof heights of residential towers but end right above the DG sets.
4. That the present matter pertains to the Residential Plotted colony namely Malibu Town, Sector-47 & 50, Gurugram, which comprises of various licenses having total area measuring 204.796 acres, granted under the provisions of section 3 of the Haryana Development and Regulation of Urban Areas Act, 1975 (hereinafter referred Act no. 8 of 1975).

The details of the licenses of the colony alongwith the area for which completion certificate stands granted, are as under: -

Sr. No	License No.	Date of licenses	Area (in acres)	Validity of license	Date of grant of part completion certificate	Area for which part completion certificate was issued	Balance area for which, CC is to be issued
1	71-75 of 1992	28.10.1992	107.682	27.10.2019	23.02.1996	97.282	10.4 (GH)
2	4-8 of 1993	18.03.1993	16.18	17.03.2020	03.05.1996	16.08	0.10 (GH)
3	15-19 of 1994	08.12.1994	14.962	07.12.2019	03.05.1996 & 06.06.2003	10.332 & 2.94	1.69 (GH)
4	4-8 of 1995	15.11.1995	26.83	14.11.2019	05.02.2003	26.83	Nil
5	36-46 of 1997	21.07.1997	14.461	20.07.2019	05.02.2003	14.461	Nil
6	15 of 2008	31.01.2008	24.681	30.01.2020	27.09.2016	24.681	Nil
Total			204.796	-	-	192.60	3.19
Percentage						94.04	

[Handwritten signature]

The layout plan of the said colony was approved by the Department bearing drawing no. 1458 dated 03.01.2008.

5. That the role of the Department of Town and Country Planning is w.r.t grant of license to develop a colony as per section 3 of the Haryana Development of Urban Areas Act, 1975 (hereinafter referred to as Act of 1975) and to ensure the compliance of the conditions of the license, approved layout plan as well as the building plans, as the case may be.
6. That this Hon'ble Court has recorded its observations during the hearing on 15.03.2023 on the Reply filed by the respondent Department on 09.01.2023 and has observed that there is contradictory stand on the permissions granted for allowing DG sets in green areas. The said observation as recorded in para no. 11 & 12 of the order dated 15.03.2023 of this Hon'ble Court is reproduced as under: -

"11. It may be observed here that the grievance in the application is regarding running of 10 DG sets in greenbelt without any approval in violation of environmental norms, dumping of construction waste in green area and raising of unauthorized constructions.

12. In its report dated 10.08.2022, the Joint Committee had mentioned that the DTP(P) had accepted that they had not given any permission for placement of any DG sets in the green area but subsequently in its reply filed vide email dated 10.01.2023, Respondent No. 4 has taken contradictory stand that no Objection to

gaur

placement of DG sets in Green Area was conveyed by the department to DTP(E), Gurugram."

7. That it is not disputed that District Town Planner (P), Gurugram as per his report dated 10.08.2022 submitted to the Joint Committee that no permission was granted for placement of any DG sets in the green area. Rather, in para 6 of the Reply dated 09.01.2023 already filed by answering respondent, it was brought to the notice of this Court that once the issue of installation of such DG sets brought to the notice of the Department, the then District Town Planner (Enf), Gurugram while exercising the powers conferred under Section 10 of the Act of 1975, had sealed 3 DG sets placed in green area (park) alongwith action against other illegal establishments being in violation of the approved layout plan of the colony. The photograph of the sealing of DG sets on 27.10.2021 is attached as **Annexure - R4/1**. Hence, the legal action was duly taken against the alleged DG sets by the Department.
8. That after sealing of DG sets on 27.01.2021 by the Department of answering respondent, the Malibu Town Residents Welfare Association vide their representation dated 26.11.2021 (**Annexure-R4/2**) informed that the Sh. Raman Sharma, who has filed the present O.A, is working against the interest and safety of 2000 families of this township by filing frivolous repeated complaints with ulterior motive. Therefore, said association requested to de-seal the DG sets and not to take coercive action other additional establishments. The relevant part of the request of the association is as under: -

eg. 2/1

- i. Gensests have been put at central park between WW-CW blocks for the benefit of the residents. There are exams for kids going on at this moment apart from work from home residents as well. We also have many senior citizens who have retired from defense forces and other fields who chose this township due to its vast greenery. This needs a top priority attention from you to be de-sealed as there are constant shutdown of electricity due to up-gradation work happening for smart grid by DHBVN.
- ii. Another genset has been operational at the main park of Starwood at extreme of north east corner which is again used jointly by many residents staying there. Request you again for the regularization of the same.
- iii. RWA office was an existing structure next to transformer station used by electrical team before. It has just been refurbished and repainted and utilized now regularly for vaccination camps, covid tests, health check ups for senior citizen and other welfare activities.
- iv. The RFID barriers are put for the security of the residents with their hard-earned money which is a temporary structure. There are a total of 750 entries done on an average at these barriers every day which ensures the logging of people entering the township. They are manned 24 hours by security

epw

team and hence never closed for emergencies like ambulance, police etc. Before these barriers were installed 3 years back' we have had serious security issues like eve teasing by bikers from HUDA sectors, chain snatching, drinking in outside cars by men at secluded places, drugs sale next to HUDA land next to Pine Drive inside the township, parking of outside cars inside the township etc. Some residents who visited Mr. R.S. Baath on 28th October explained their personal experiences of harassment faced with anti social elements.

- v. School/Residents Bus Shelters at various locations all over township have been put up again with residents' money. They act as sitting for school children when they are waiting for school and resting for elderly residents during their walks etc. This is also again a temporary structure only.
- vi. Guard temporary seating room has been created to save the guards from rain and sun. They are actually manning the gates for 24 hours. it is humane only to create something like this for such personnel. Again this is a temporary structure paid by residents and made after request from them.
- vii. Orange Drive Street Gate next to panchayati rasta very crucial for security of residents as this is next to the area outside the township where all kind of illegal activities happen everyday. Even drugs and alcohol was being sold at this small shop which is

epal

detrimental for our kids around. All kinds of anti-social elements hang around this shop creating nuisance post evening. As this is next to Mount Olympus school.; a guard normally opens the gate and closes them when there are kids going to the school.

viii. Temporary gate at Star Wood next to Good Earth Mall was erected as earlier there was many unauthorized parking of cars from the Good Earth Mall and illegal entry of outside cars parking at secluded places inside for drinking of alcohol which becomes a serious threat for the residents residing there. Ladies and kids are afraid to step out after evening time due to bad elements roaming around in the township without any gate earlier. This was a gate manned by security guards for 24 hours and never closed completely for any emergency services like ambulance or police.

9. That the above request of the Resident Association was considered in public interest as well as for the residents of the colony. Accordingly, the Department conveyed a no objection for the provision of services mentioned below vide memo dated 31.12.2021 to District Town Planner (E), Gurugram and Senior Town Planner, Gurugram (**Annexure-R4/3**): -

- a) Generator sets put up at central park.
- b) RFID, Barriers and Guard Shelter.
- c) Bus queue shelter.

gal

d) Temporary gate at Star Wood next to Good Earth Mall maintained by their security.

10. That District Town Planner (P), Gurugram submitted his report on 10.08.2022 before Joint Committee, wherein, it was recorded that all the DG sets placed in the green area and they have not been given any permission for placement of above DG sets in the residential colony. However, it is pertinent to mention that as explained in para no. 9 above, the NOC for allowing DG sets issued by the Department on 31.12.2021 and was conveyed to DTP(E), Gurugram and not to DTP(P), Gurugram. Therefore, it could not be reflected in the conclusions and recommendation of the committee while submitting its report in compliance of the orders dated 10.10.2022 of this Hon'ble Court. Therefore, any apparent contradiction is due to aforesaid reasons.
11. That as regards the order dated 11.01.2023 i.e., providing requisite details regarding measurement of area of green belt occupied, a fresh report with regard to the DG sets mentioned in observations of the committee has been received from District Town Planner(P), Gurugram on 23.03.2023. According to the said report dated 23.03.2023, total 13 no. of DG sets found to be installed in the licensed colony as shown on the copy of approved layout plan placed at **Annexure R4/4**. Out of these 13 DG sets are working at site, 6 are at Group Housing, 4 at water boosting site and balance 3 are at the central park. Thus, only 3 DG sets are installed in the green area.

It is pertinent to mention that the above-mentioned DG sets comprises a total area of 75.61 sq mtr. and the area of DG sets

Goal

installed in the green area work out to only 13.80 sq mtr. The site plan showing the dimensions of the area covered by each DG sets is attached as **Annexure-R4/5**.

It is submitted that as per Rule 4 of Rules of 1976, the percentage of area of a colony under roads, open spaces etc. is required to be not less than 45% of the gross area of the land under the colony, however, which may further be reduced upto 35% considering the planning requirement and sized of the colony. The provisions of the said Rule as reproduced as under:-

“4. Percentage of area under roads, open space etc. in layout plans [Sections 3(3) 4 and 24]—(1) In the layout plan of a colony, other than an industrial colony 115[or low-density-eco friendly colony], the land reserved for roads, open spaces, schools, public and community buildings and other common uses shall not be less than forty five percent of the gross area of the land under the colony:

Provided that the Director may reduce [after recording reasons therefore] this percentage to a figure not below thirty-five where in his opinion the planning requirements and the size of the colony so justify.”

Hence, it is submitted that even if the alleged DG sets are considered for regularization in the green, the gross area of the colony under green will be more than the required norms as per the approved layout plan as well as norms prescribed providing green areas per person.

egad

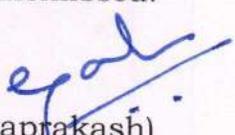
12. It is pertinent to mention that the residential plotted colony of Malibu Town also has a component of Group Housing over an area measuring 11.89 acres. The Building Plan of the said colony was approved vide this office Enst. no. 5175 dated 24.04.1997 and the occupation certificate in respect of building block no. 4 (type-C wing-2), building block no. 5 (EWS block) and building block no. 6 (EWS block) vide this office memo no. ZP-5-V/BS/2017/2724 dated 10.03.2017. The Department imposes a condition with regard to 100% back-up for lifts installed in the project, which is not possible without the provision of generators. Further, as regards the DG sets installed in sites earmarked for water boosting station, the same being a public utility deserves to be considered.

Prayer

In view of the submissions made in foregoing paras, it is most humbly submitted that the Department of answering respondent has already sealed the alleged DG sets on 27.10.2021 being not approved in the layout plan of the colony. However, subsequently on request of RWA, the NOC dated 31.12.2021 was granted by the Department allowing 3 DG sets in the park of the colony in public interest. Hence, it is most humbly submitted that the issue raised in the present application qua this Department are without any merit and thus, deserves to be dismissed.

Place: Chandigarh

Dated:25.03.2023

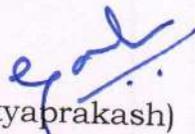

(T.L. Satyaprakash)
Director General,
Department of Town & Country Planning,
Haryana on behalf of respondent no. 4.

VERIFICATION:

Verified that the contents of para 1 to 12 of this reply are true and correct to my knowledge and based on information derived from the official record which are believed by me to be correct. Legal submissions are based on advice. No part of it is false and nothing material has been concealed therein.

Place: Chandigarh

Dated: 25.03.2023


(T.L. Satyaprakash)
Director General,
Department of Town & Country Planning,
Haryana on behalf of respondent no. 4.

- 434 -

Office of District Town Planner (Enforcement), Gurugram

DEPARTMENT OF TOWN & COUNTRY PLANNING, HARYANA

Sector-14, HUDA COMPLEX, 3rd FLOOR, GURUGRAM.

Tel-0124-2223749

E-mail: dtpenf2.gurugram.tcp@gmail.com

Memo No. SPL-1

Dated: 03-11-2021

To

The Director General,
Town & Country Planning
Haryana, Chandigarh.

Subject - Action Taken Report on allegations/issues raised by Sh.Raman Sharma against the Licensed Colony being developed by Malibu Estate Pvt. Ltd. & others.

Reference - Head Quarter memo no. Comp-1B/JE(S)/2021/27631 dated 27.10.2021 and report sent by DTP(P) office memo no. 9455 dated 17.09.2021.

With reference to the subject cited above, it is submitted that report from DTP (P) was received wherein 83 points were raised. After that the office in receipt of memo no. Comp-1B/JE(S)/2021/27631 dated 27.10.2021 of Head Quarter wherein the Action Taken Report was sought in compliance of the directions of minutes of meeting dated 16.03.2021, carried out a demolition drive dated 27.10.2021 wherein following action related to DTP (Enf) was taken.

1. Guard Room adjacent to Good Earth Mall was demolished (Ref: Point No. 10 (xxxi) of list).
2. Guard Room constructed in the corner of park, opposite to primary school was demolished. (Ref: Point No. 10 (xlv) of list)
3. Boundary wall along Sector Dividing Road of Sector-47 & 50 was demolished (Ref: Point No. 10 (xxix) of list)
4. Borewell was sealed and a structure where Electric Sub Station exists was partly demolished which falls within Public Health site (Ref: Point No. (xiv) of list)
5. Illegal boundary wall on one side of public health site was demolished.
6. Boom barrier at 18 mt. wide entrance from the commercial site was demolished.
7. Illegal gate on revenue rasta 8.38 mt. wide running along the 18m wide internal road was demolished.
8. DG set placed in the corner of park falling between the 14 mtr. Wide Whitewood road and 12 mtr wide Malibu Drive road has been sealed (Ref: Point No. 68 (ii) of list).

-435-

It is informed that this office has already taken action from time to time. The office had earlier issued notice to the Managing Director, Malibu Estate Pvt. Ltd. vide this office memo no. 2499 dated 14.09.2020 and an FIR bearing no. 0628 dated 16.10.2020 was lodged in P.S.-Gurgaon Sadar. Further during the demolition drive dated 27.10.2021, the residents of the Township gathered on the spot and resisted and asked the team to stop the drive as the residents stated that the encroachment raised like DG sets, boom barriers etc. are being used for the welfare of the residents. And they visited the office on next day i.e. 28.10.2021 and submitted a written representation (copy enclosed). The drive shall further be conducted within the month of November.

The report is submitted for information and further necessary action please.

o/c
d
District Town Planner,
Enforcement, Gurugram.

Endst No. SPL-2 - SPL-3

Dated: 03-11-2021

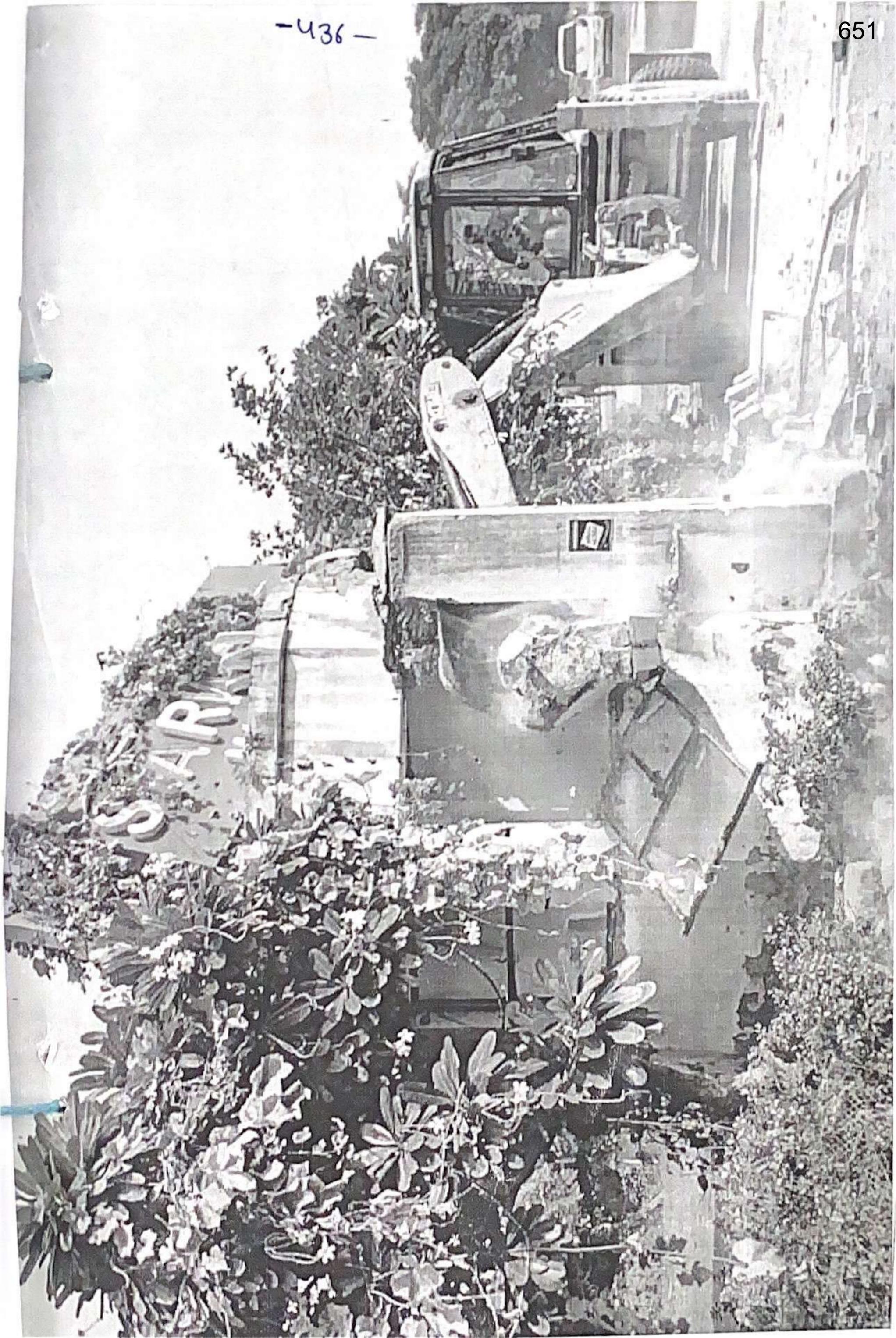
A copy is forwarded to the following for information and further necessary action please-

1. Senior Town Planner, Gurugram.
2. District Town Planner (Planning), Gurugram

o/c
d
District Town Planner,
Enforcement, Gurugram.

-436-

651

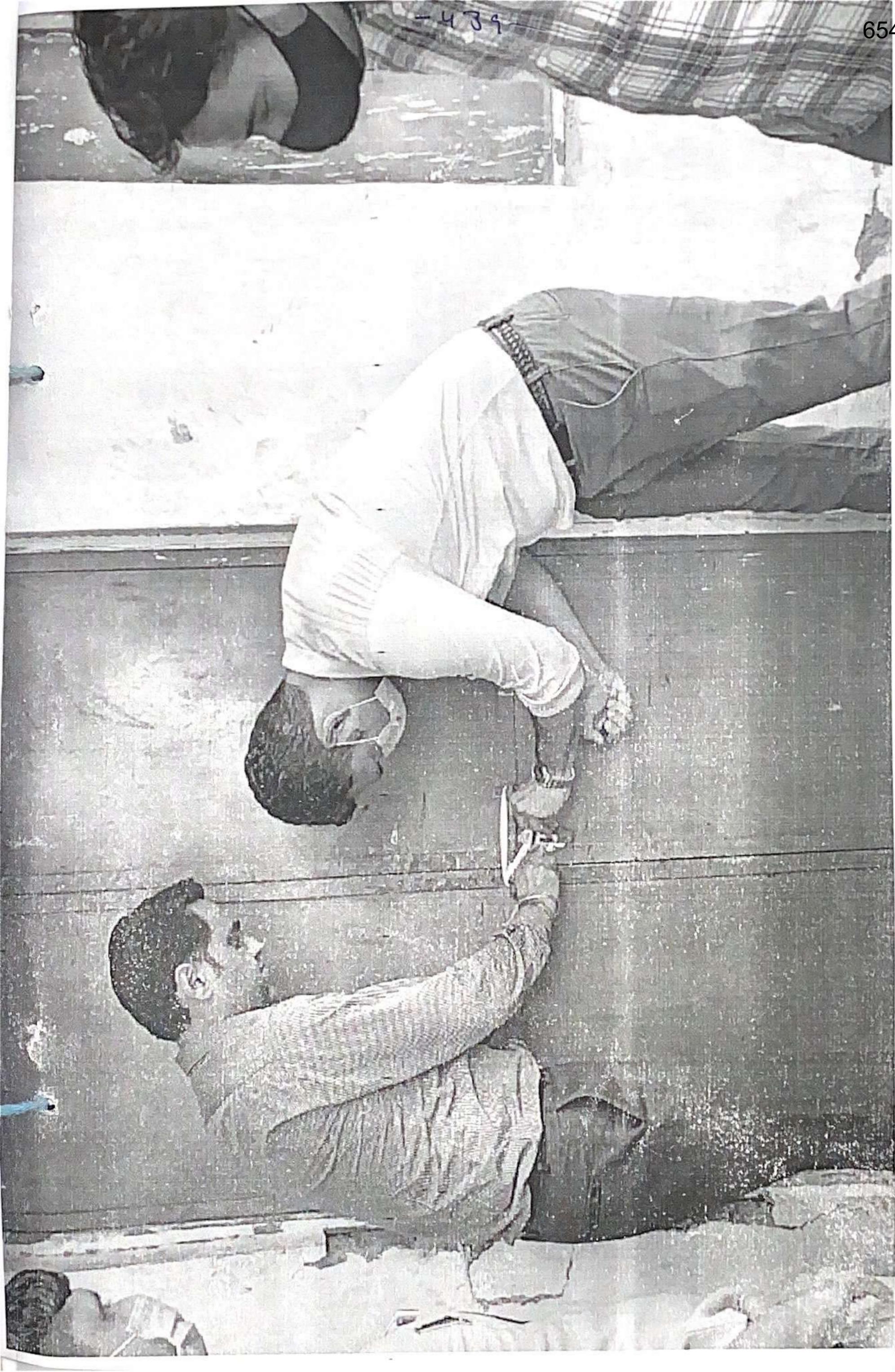


-437-

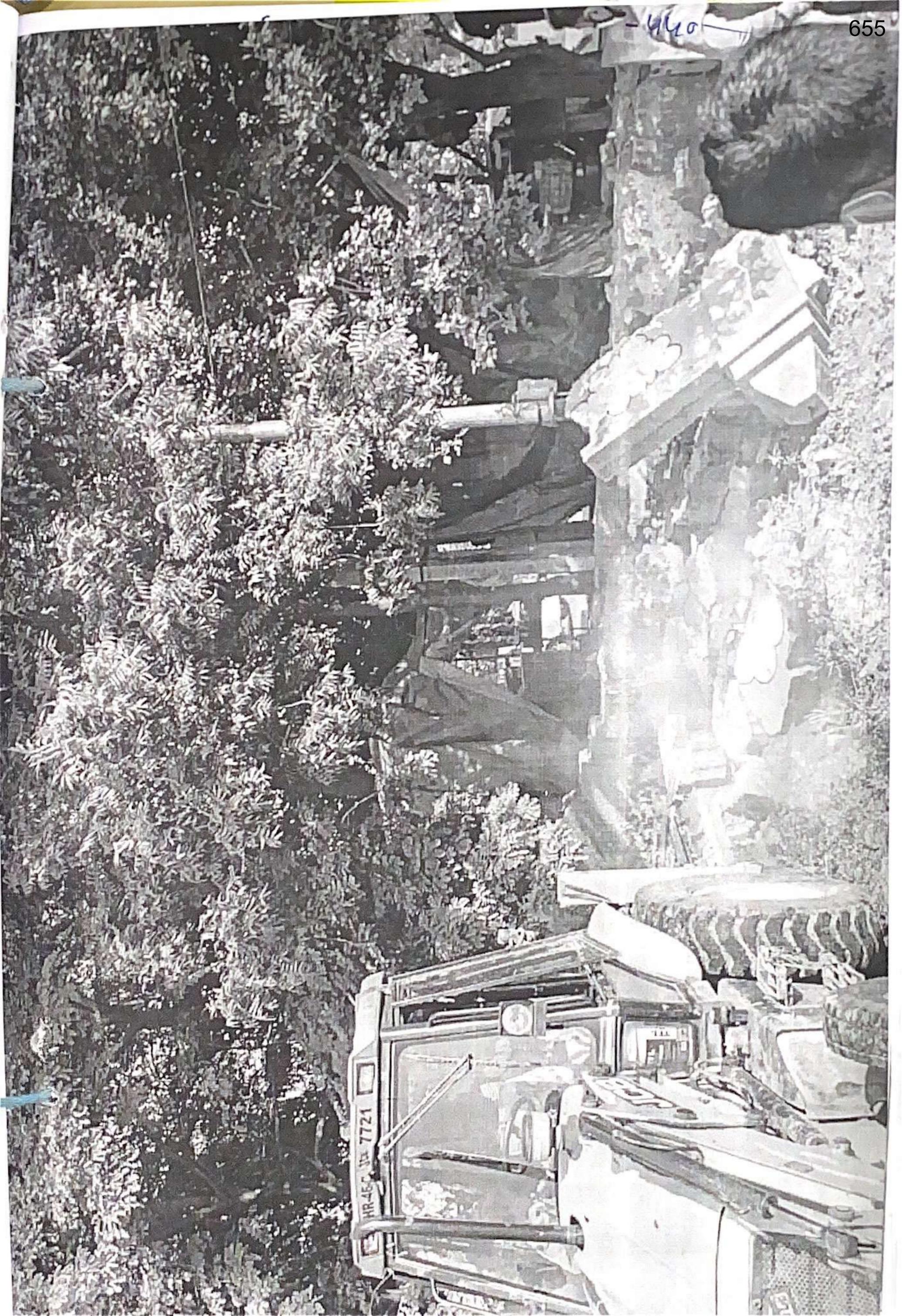




-439-



4420



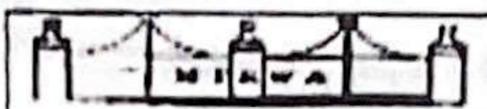


441

XOUE

RECEIVED

- 442 -

3902
29/10-2021

MALIBU TOWNE RESIDENTS WELFARE ASSOCIATION

Camp Office- WW-59/ GF, Malibu Towne, Sector 47, Gurugram, Haryana-122018

Registration No.HR018201300792,

Email Address : ec.malibutowne.rwa2021@gmail.com

President – Vijay Shiv Nath 98.101.28540

Vice President – Anita Yadav 99.996.35009

Secretary – Amit Katyal 98.733.35880

Jt.Secretary – Rajan Kohli 99.999.04306

Treasurer – Mahender Gupta 99.710.86001

Dated: 28th October'2021

Ref No: MTRWA/130/2021

To,
Shri.R.S.Bathh
DTP Enforcement,
Gurugram,

Dear Sir,

l.
28/10 *AM/Or (M.R.)*

Subject: Malibu Towne- Demolition of 27th October in our township with utter disregard to safety and welfare of 2000 families

Greetings to you from Malibu Federation and the residents of Malibu Towne at Sector-47, Sohna Road, Gurugram-122018. As you are already aware this is a 200 acres township which houses close to 2,000 families and is the greenest township in the entire Gurugram.

Further to the demolishing incident of today at our township Malibu Towne; residents are very concerned about this as this directly impacts the security of the township.

Today Genset of residents at WW-CW area was sealed, RFID Barriers at Vikas Marg gate, Main Gates at StarWood & Temporary guard shelters at Vikas Marg Gate were demolished which were put by residents with their hard earned money for the security and welfare of residents without any prior notice by DTP (Enforcement). Neither Malibu Federation, RWA's, Residents had any prior information/ notice on this matter.

Concerning Genset in WW-CW area; this is of prime importance at this moment as kids exams are going on and there are many senior retired residents staying here. We request you to give a confirmation to immediately put back these RFID barriers and for the desealing of generators so that our kids and senior residents are not affected.

Mr.Raman Sharma and Mr.Rakesh Singh who are RTI activist of our township are constantly working against the interest and safety of the 2,000 families of this township. They are constantly conniving in local politics, black mailing the various Gurugram Administration officials and extorting money from builder for their personal benefits.

Following are the issues which we have got to know from you which seems to be irregular and need regularisation.

- 1) Generator in Central Park for residents usage
- 2) School Bus Shelters at various locations all over township
- 3) RFID Security Barriers
- 4) Guard temporary seating room
- 5) RWA Office
- 6) Orange Drive Street Gate

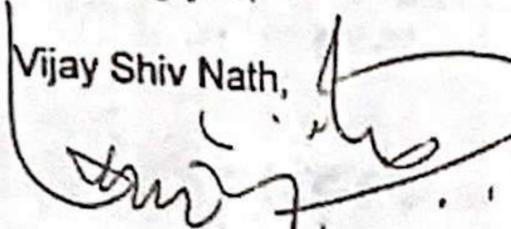
Orange Drive Street Gate is very crucial for security of residents as this is next to the area outside the township where all kind of illegal activities happen everyday

As all these above are put up by residents for residents welfare; we request you to regularise the same. For any future action in our township we request you not to proceed until the Malibu Federation RWA's are informed and discussed together for the same.

For any other issues related to the builders irregularities; the DTP is free to take necessary action for the same against them.

The residents of this township request with folded hands that because of these 2 RTI activists Mr. Raman Sharma and Mr. Rakesh Singh in this township; the entire 2000 families should not suffer or be affected.

Thanking you,

Vijay Shiv Nath,

President, MTRWA



- 1 Anshu NW 93 GF 9810697851 *Amresh*
- 2 Raman Sani CW-64. 9910513013 *Jai*
- 3 Ananya Bagai WW-88 GF 9910371408 *Bagai*
- 4 Hema Bhattacharya WW 96 GF 9871534817 *Hema*
- 5 SK Srivastava WW 6 GF, 9717020366 *SK*
- 6 VIKAS GOEL - OD 19 FF 9812671425 *Vikas Goel*
- 7 RAJIV KHANNA - WW 19 FF 9810062750 *Rajiv Khanna*
- 8 Priyaa Chauhan - WW 64, SF 9311422749 *Chauhan*
- 9 Sanjay Sahni - CW 55 GF 9999110823 *Sanjay Sahni*
- 10 Manoj Goel WW 59 FF 9899989258 *Manoj Goel*
- 11 PRABHAKAR RIVASTAVA WW 76 FF 9818800273 *Prabhu*
12. Vikas Madhav / Ca. was. Sani WW 95 GF/FF/SF *V. Madhav*
13. Preeti Anand WW. 61. GF. 9810764741 *Preeti Anand*
- 14 AMIT AGRAWAL CW-44 (GF) 9899623279 *Amit Agrawal*
15. Rolly Jain WW-36 (GF) 9560917444 *Rolly Jain*
16. ASHAY YADAV OD-101 (3rd + 1st) 9582952304 *Ashay*
- 17 MALTI Ghodeshwar WW 73 GF - 9810673579 *Malti*
- 18 SHEILA CHAUDHARY - WW 72 GF - 9540747700 *Sheila Chaudhary*
19. M.K. Nazareh WW-10.7 9818033900 *M.K. Nazareh*
20. BABRU BHAN YADAV CW 39-GF 9810028261 *Babru Bhan*
- 21 PURAN SENGH WW-66, 2nd Floor 9810238224 *Puran Sengh*
- 22 ASHIMA ARORA CW-57, 2nd Floor 9911506055 *Ashima*
23. Dr SHASHIDHAR WW-67 GF 9810669116 *Shashi*

As all these above are put up by residents for residents welfare; we request you to regularise the same. Also for any future action in our township we request you not to proceed until the Malibu Federation RWA's are informed and discussed together for the same.

For any other issues related to the builders irregularities; the DTP is free to take necessary action for the same against them.

The residents of this township request with folded hands that because of these 2 RTI activists Mr. Raman Sharma and Mr. Rakesh Singh in this township; the entire 2000 families should not suffer or be affected.

Thanking you,

Vijay Shiv Nath,



President, MTRWA

- 24. Raj Singh WW-70 S.F. 8130586777
- 25. Suren. Sharma CW 27 SF 99823503
- 26. Mahendra Gupta CW 26 GF 9971086001
- 27. Wg Cdr AK Saxena WW 78 GF 955906725 Arunima
- 28. Shikha Gupta OD-67, 9910994310 Shikha
- 29. Vinod Pawan WW-68 GF 9811339380 Vinod
- 30. Nishi Rajwani RS-4K, 9250317207 Nishi Rajwani
- 31. OM PARKESH SONI CW-20 GF 9811822041 Om Parkesh soni
- 32. Shagun Madam WW-66 GF 9871411447 Shagun
- 33. Rohit Anura WW 35 FF 9810602443 Rohit
- 34. Anika - C-W - 61 - 9315787528 Anika
- 35. PRAMOD C.W. 65 9971593043 Pramod
- 36. Dr. Karan Singh Anika WW-41 GF 9810988399 Dr. Karan Singh
- 37. Alka Dabral WW 129 9899900129 Alka Dabral
- 38. A.H. Khanna WW-20 GF 9910024003 A.H. Khanna
- 39. Kiran S Gulwadi WW 70 FF 93157820920863 Kiran
- 40. Sachin Gulwadi WW 70 FF 9810597851 Sachin Gulwadi
- 41. Sandhya Singh WW-70 GF 9815041111 Sandhya Singh
- 42. V K Jetly CW-34 GF. 9871546815 V K Jetly
- 43. SACHIN GHAI WW 124 9899154154 Sachin Ghai
- 44. NAYANA ABHYANKAR WW 60 (FF) 9810401578 Nayana Abhyankar

-445-

As all these above are put up by residents for residents welfare; we request you to regularise the same. Also for any future action in our township we request you not to proceed until the Malibu Federation RWA's are informed and discussed together for the same.

For any other issues related to the builders irregularities; the DTP is free to take necessary action for the same against them.

The residents of this township request with folded hands that because of these 2 RTI activists Mr. Raman Sharma and Mr. Rakesh Singh in this township; the entire 2000 families should not suffer or be affected.

Thanking you,

Vijay Shiv Nath,



President, MTRWA

45. Rabbir Singh Lala W-W-10/ 981759110 P L 2
46. Anadhana Kacker CW-11, SF 9818552299 AN
47. Neha Agarwal WW-63FF 9996627110 Neha
48. PRADIP KUMAR VMD WW34GF 9810214446 Pradi
49. Leet Singh WW57 7027000007 Leet
50. Mona Singh WW-62 FF 9810136696 Mona
51. Kamel Gaud WW-69 SF 9810540054 Kamel
52. Avi TUTEI A OD39 GF 988811947 Avi
53. GINA Kishore WW 61 GF 8447755159 GINA
54. Atul Chaphan WW85 FF 9911141324 Atul
55. Manoj Ver. Sharma WW62 FF 9810545212 Manoj
56. Athil Kumar Jain WW29 Dld Floor 9911191695 Athil
57. Surabhi Agarwal OD-5 FF 9873936252 Surabhi
58. Anita Yadav WW-55 GF 9999635009 Anita
59. Saruchi Pathela WW-37 FF 9958992469 Saruchi
60. Ravinder Sarda WW38 FF 9810400179 Ravinder
61. Col RM Chaudhri WW 8 FF 9810770448 Col RM
62. Asha Bharti W.W. 10 A F.F Asha

As all these above are put up by residents for residents welfare; we request you to regularise the same. Also for any future action in our township we request you not to proceed until the Malibu Federation RWA's are informed and discussed together for the same.

For any other issues related to the builders irregularities; the DTP is free to take necessary action for the same against them.

The residents of this township request with folded hands that because of these 2 RTI activists Mr. Raman Sharma and Mr. Rakesh Singh in this township; the entire 2000 families should not suffer or be affected.

Thanking you,

Vijay Shiv Nath,

President, MTRWA



- 63. Anupama Sharma WW 51 SF 9818005303 Sharma
- 64. Anurag Anurag WW-07 GF 9811821191 Anurag
- 65. Dimple CW-11 GF 9811254306 Dimple
- 66. Maneesha Mishra OD-76 9810263249 Mishra
- 67. Vinod Dudgea Vinod WW 18 FF 9818366521 Vinod
- 68. Akhil Khare CW-2 GF 9810290818 Akhil Khare
- 69. Gurpreet Singh CD-12 9871401100 Gurpreet Singh
- 70. Amit Katyal WW-19 SF 9873335880 Amit Katyal
- LALITA GUPTA CD-7 9875400091 Lalita Gupta
- 71. Rupinder Kaur WW-02 9873185241 Rupinder Kaur
- 72. Raman Raman WW-10 8527815723 Raman
- 73. Vijay Kumar CW-48, SF 9818377348 Vijay Kumar
- 74. Lalit Agard OD-67 9910057712 Lalit Agard
- 75. S. Dhruv CD-54 A 9958990952 S. Dhruv
- 76. Pawan Sarna CD-43 9560886323 Pawan Sarna
- 77. Prabha SKEELIA WW 30/96 9810420230 Prabha SKEELIA
- 78. SANJAY BHUTANI WW-79 GF 9811121121 Sanjay Bhutani
- 79. Dipit Sharma WW-48 FF 8800780888 Dipit Sharma
- 80. Anuja Ghoshal WW-63 GF 9910197002 Anuja Ghoshal
- 81. Mrs Angelico Kaul WW 52 GF 9910063757 Mrs Angelico Kaul
- 82. Mrs Shweta Dubey WW 58 SF 9935342791 Mrs Shweta Dubey
- 83. Mrs Nancy Peng CW 22 FF - 9958754685 Mrs Nancy Peng



MALIBU TOWNE RESIDENTS WELFARE ASSOCIATION

Camp Office- WW-59/ GF, Malibu Towne, Sector 47, Gurugram, Haryana-122018

Registration No. HR018201300792, Email Address : ec.malibutowne.rwa2021@gmail.com

President – Vijay Shiv Nath 98.101.28540

Vice President – Anita Yadav 99.996.35009

Secretary – Amit Katyal 98.733.35880

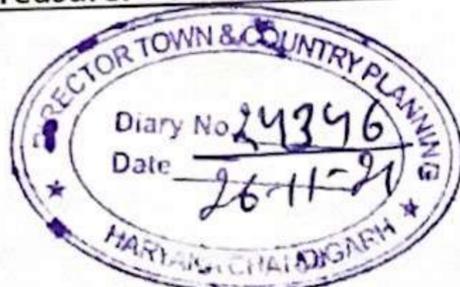
Jt. Secretary – Rajan Kohli 99.999.04306

Treasurer – Mahender Gupta 99.710.86001

Dated : 25th November 2021

Ref No: MTRWA/135/2021

To,
Shri.K.Makrand Pandurang,
Director General,
Department of Town & Country Planning Haryana,
Plot No.3, Sec-18A,
Madhya Marg, Chandigarh-160018



Dear Sir,

Subject: Malibu Towne- Demolition of 27th October in our township by DTP Enforcement
Mr.RS Baath

Greetings to you from "Malibu Towne Residents Welfare Association" and the residents of Malibu Towne at Sector-47, Sohna Road, Gurugram-122018. MTRWA is one of the oldest RWA in this township. We wish to inform you that this is a 200 acres township which houses close to 2,000 families and is the greenest township in the entire Gurugram.

Mr.Raman Shama and Mr.Rakesh Singh who are self proclaimed RTI activists of our township are constantly working against the interest and safety of the 2,000 families of this township by filing frivolous repeated complaints with ulterior motives to various government agencies. They are constantly conniving in local politics, black mailing the various Gurugram Administration officials and extorting money from builder for their personal benefits.

Further to the demolishing incident of 27th October at our township Malibu Towne; residents are very concerned with incident as this directly impacts the security of the township. The common Genset of residents at WW-CW area was sealed, RFID Barriers at Vikas Marg gate, Main Gates at StarWood & Temporary guard shelters at Vikas Marg Gate were demolished which were put by residents with their hard earned money for the security and welfare of residents without any prior notice by DTP (Enforcement). Neither MTRWA, Malibu Federation or residents had any prior information or notice on this matter. We request you to give a confirmation to immediately desal the generators, put back these RFID barriers and guard shelters.

200 residents had signed against these nuisance makers in the township and requested DTP to restore these demolished infrastructure back; which was handed over to Mr.R.S.Baath at his office on 28th October'2021. However till date we haven't received any feedback from him for the same. Subsequently another letter was signed by more than 450 residents and sent to him. Copies of the same is enclosed for your reference.



0454/49



MALIBU TOWNE RESIDENTS WELFARE ASSOCIATION

Camp Office- WW-59/ GF, Malibu Towne, Sector 47, Gurugram, Haryana-122018

Registration No.HR018201300792,

Email Address : ec.malibutowne.rwa2021@gmail.com

President – Vijay Shiv Nath 98.101.28540

Vice President – Anita Yadav 99.996.35009

Secretary – Amit Katyal 98.733.35880

Jt.Secretary – Rajan Kohli 99.999.04306

Treasurer – Mahender Gupta 99.710.86001

We wish to inform you the following infrastructure which are affected and need your help to regularise the same :

- 1) Gensets have been put at Central Park between WW-CW blocks for the benefit of the residents. There are exams for kids going on at this moment apart from work from home residents as well. We also have many senior citizens who have retired from defence forces and other fields who chose this township due to its vast greenery. This needs a top priority attention from you to be desealed as there are constant shutdown of electricity due to upgradation work happening for smart grid by DHBVN.
- 2) Another genset has been operational at the main park of Starwood at extreme of north east corner which is again used jointly by many residents staying there. Request you again for the regularisation of the same.
- 3) **RWA Office** was an existing structure next to transformer station used by electrical team before. It has just been refurbished and repainted and utilised now regularly for vaccination camps, covid tests, health check ups for senior citizens and other welfare activities.
- 4) The **RFID barriers** are put for the security of the residents with their hard earned money which is a temporary structure. There are a total of 750 entries done on an average at these barriers every day which ensures the logging of people entering the township. They are manned 24 hours by security team and hence never closed for emergencies like ambulance, police etc..Before these barriers were installed 3 years back; we have had serious security issues like eve teasing by bikers from HUDA sectors, chain snatching, drinking in outside cars by men at secluded places, drugs sale next to HUDA land next to Pine Drive inside the township, parking of outside cars inside the township etc..Some residents who visited Mr.R.S.Baath on 28th October explained their personal experiences of harrasment faced with anti social elements.
- 5) School/Residents Bus Shelters at various locations all over township have been put up again with residents money. They act as sitting for school children when they are waiting for school and resting for elderly residents during their walks etc..This is also again a temporary structure only.
- 6) Guard temporary seating room has been created to save the guards from rain and sun. They are actually manning the gates for 24 hours. It is humane only to create something like this for such personnel. Again this is a temporary structure paid by residents and made after request from them.
- 7) Orange Drive Street Gate next to panchayati rasta is very crucial for security of residents as this is next to the area outside the township where all kind of illegal activities happen everyday. Even drugs and alcohol was being sold at this small shop which is detrimental for our kids around. All kinds of anti-social elements hang around this shop creating nuisance post evening. As this is next to Mount Olympus school; a guard normally opens the gate and closes them when there are kids going to the school.



3/49
0455

MALIBU TOWNE RESIDENTS WELFARE ASSOCIATION

Camp Office- WW-59/ GF, Malibu Towne, Sector 47, Gurugram, Haryana-122018

Registration No.HR018201300792,

Email Address : ec.malibutowne.rwa2021@gmail.com

President – Vijay Shiv Nath 98.101.28540

Vice President – Anita Yadav 99.996.35009

Secretary – Amit Katyal 98.733.35880

Jt.Secretary – Rajan Kohli 99.999.04306

Treasurer – Mahender Gupta 99.710.86001

8) Temporary gate at Star Wood next to Good Earth Mall was erected as earlier there was many unauthorised parking of cars from the Good Earth Mall and illegal entry of outside cars parked at secluded places inside for drinking of alcohol which becomes a serious threat for the residents residing there. Ladies and kids are afraid to step out after evening time due to bad elements roaming around in the township without any gate earlier. This was a gate manned by security guards for 24 hours and never closed completely for any emergency services like ambulance or police.

We request your office to help us by giving the necessary permissions to regularise these facilities which have been put by the residents for their safety, security and welfare. We are attaching the photographs of the security RFID gate with guard sitting area, bus shelters, RWA/Federation office and the generator area of residents usage for your reference.

For any other issues related to the builders irregularities; the DTP is free to take necessary action for the same.

Inorder to have better clarity on the green areas; we have also got the entire colony surveyed by an accredited firm and the green areas excluding the structures such as electrical substations, sewage treatment plants, etc was more than the mandatory green required as per the DTCP regulations. We are attaching the necessary documentation for the same.

As mentioned in our earlier letters again that because of the 2 RTI activists Mr.Raman Sharma and Mr.Rakesh Singh; the entire 2,000 families should not suffer or be affected.

Thanking you,

Vijay Shiv Nath,
President, MTRWA
98101-28540



CC : Mr.R.S.Baath (DTP Enforcement)

- 514 -

Directorate of Town & Country Planning, Haryana
 Plot no. 3, Nagar Yojana Bhawan, Sector-18A, Madhya Marg, Chandigarh
 Phone: 0172-2549349; website:-http://tcpharyana.gov.in

To

District Town Planner (E),
 Gurugram.

Memo No. Comp.-1B/JE(S)/2021/

33649

Dated:

31-12-21

Subject:- Malibu Towne, demolition of 27th October in township by DTP (E) Gurugram.

The subject cited representation dated 26.11.2021 received from Sh. Vijay Shiv Nath, President, Malibu Towne Residents Welfare Association, Gurugram (copy enclosed) has been examined and accordingly, I have been directed to inform that the department have no objection for the provision of services mentioned below in the interest of public at large in Malibu Towne:-

- Generator sets put up at central park.
- RFID, Barriers and Guard Shelter.
- Bus queue shelters.
- Temporary gate at Star Wood next to Good Earth Mall maintained by their security.

You are accordingly requested to issue instructions in this regard.



(Rajesh Kaushik)

District Town Planner (HQ)

For: Director, Town & Country Planning
 Haryana, Chandigarh

Dated: 31-12-21

Endst No. Comp.-1B /JE(S)/2021/ 33650

A copy is forwarded Senior Town Planner, Gurugram for information and further action please.



(Rajesh Kaushik)

District Town Planner (HQ)

For: Director, Town & Country Planning
 Haryana, Chandigarh





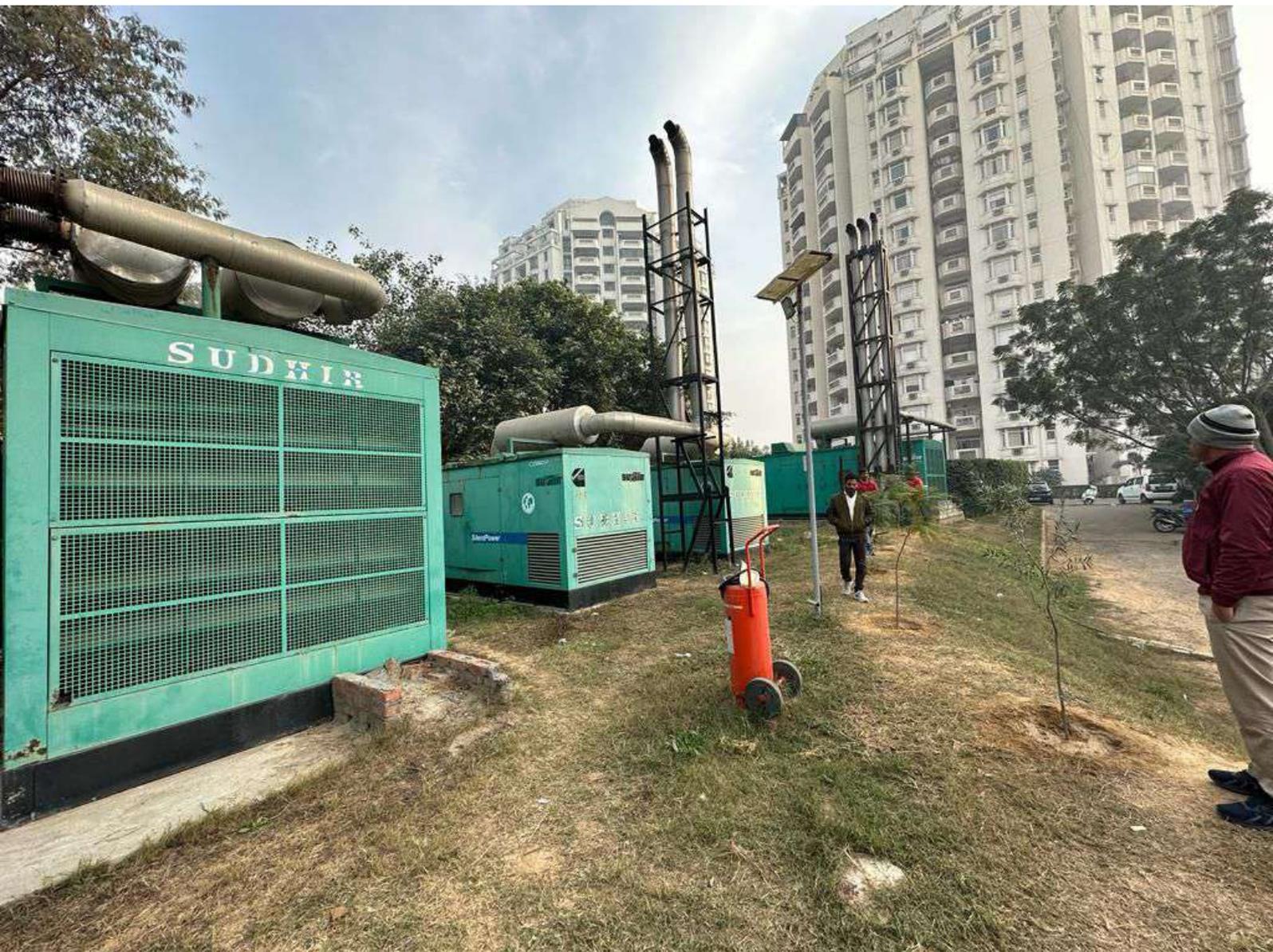




671









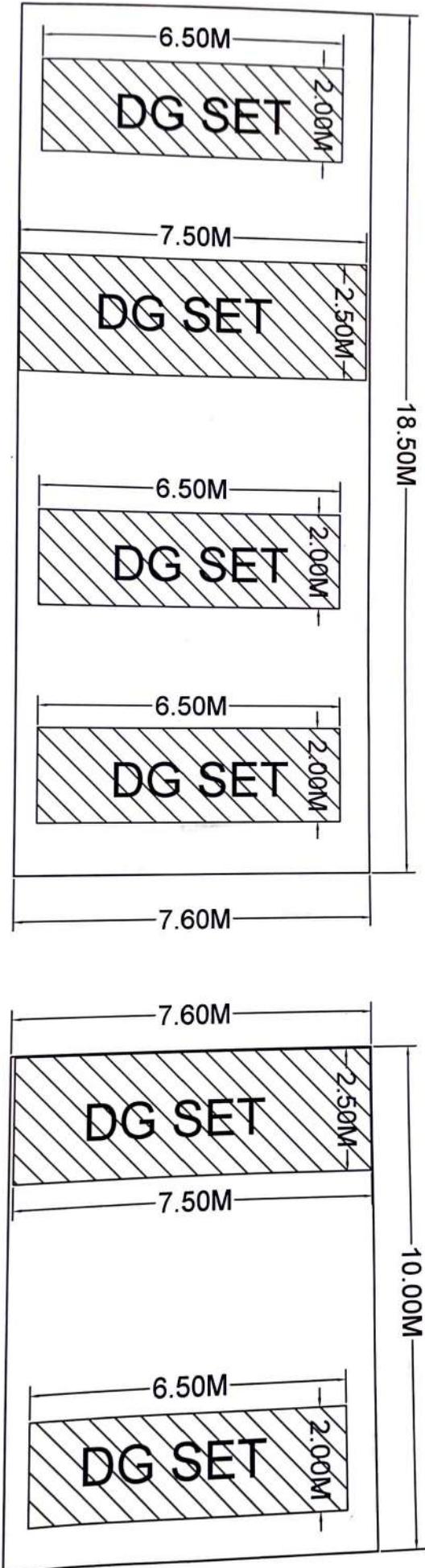








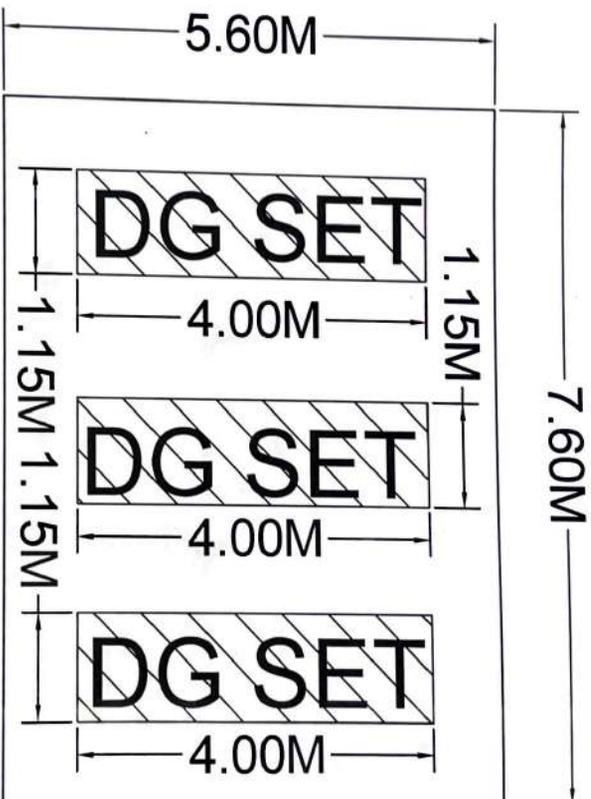
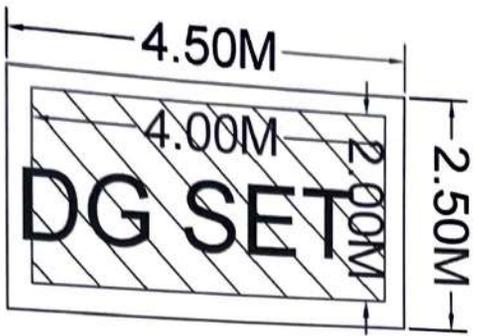
DG SETS IN GROUP HOUSING -6 NOS



TOTAL PLATFORM AREA DG SETS = 140.60 + 76.0 = 216.60 SQM
TOTAL AREA OF DG SETS = 57.75 + 31.75 = 89.50 SQM

Handwritten signature
SE

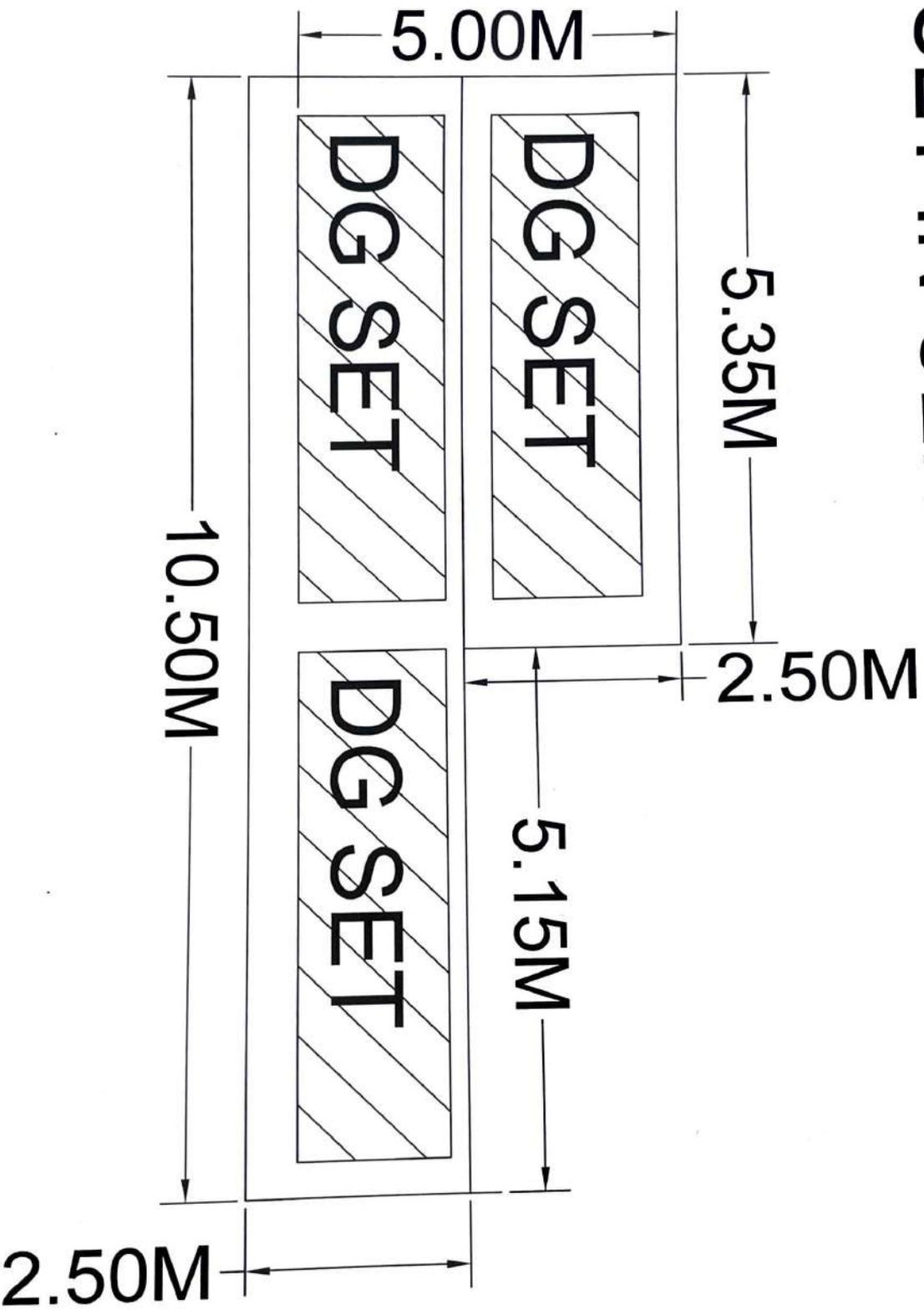
DG SETS IN PUBLIC HEALTH SITE-4 NOS



TOTAL PLATFORM AREA DG SETS = 11.25 + 42.56 = 53.81 SQM
 TOTAL ARE OF DG SETS = 8.0 + 13.80 = 21.80 SQM

R
56

1 3 DG SET IN CENTRAL PARK-3 NOS



TOTAL PLATFORM AREA OF DG SETS = 39.625 SQM

TOTAL AREA OF DG SETS = 13.80 SQM

56



















